

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Record of Proceedings**

**Petition No. 188/2010**

**Subject** : Determination of transmission tariff for (a) Combined elements of Talcher and Kolar (HVDC- portion) notional DOCO 1.3.2003) and (b) Combined elements of Talcher and Kolar (AC portion) (notional DOCO 1.6.2003) from 1.4.2009 to 31.3.2014 in Southern Region.

**Date of hearing** : 15.5.2012

**Coram** : Shri S. Jayaraman, Member  
Shri M. Deena Dayalan, Member

**Petitioner** : PGCIL

**Respondents** : Kerala State Electricity Board (KSEB) & 14 Others

**Parties present** : Shri S.S. Raju, PGICL  
Shri M.M. Mondal, PGCIL

The representative of the petitioner submitted that the petition has been filed for determination of transmission tariff for Talcher-Kolar HVDC portion and Talcher-Kolar AC portion. The assets were commissioned during the 2002-03 period. The petition has been filed on the basis of the admitted capital cost as on 31.3.2003 and the additional capital expenditure during 2011-12. The revised Chartered Accountant's certificate has been submitted giving the details of the actual additional capital expenditure during 2011-12. The representative of the petitioner requested to consider the additional capital expenditure and allow the transmission tariff as prayed in the petition. He also submitted that no reply has been filed by any of the beneficiaries.

2. The order in the petition was reserved.

**By order of the Commission,**

Sd/-

**(T. Rout)**  
**Joint Chief (Law)**  
**21.5.2012**